Regional office
**Madhya Pradesh Pollution Control Board**
**17, Bharatpuri Ujjain, Telephone no. 0734-2510984**
*Email id: romppcb_ujjain@yahoo.co.in*

S.No. 1389/MPPCB / RO / 2024 / Ujjain, Dated 31/8/2024

To,

Smt. Parul Bhadoriya
Advocate, Hon'ble N.G.T (CZ)
Bhopal (M.P),

Subject: Hon'ble NGT Original Application No. 140/2024 "Dharmendra Singh Bhadauria Vs State of Madhya Pradesh & Ors."

—00—

Please find enclosed Joint Committee Inspection Report in the Matter of Original Application No. 140/2024 "Dharmendra Singh Bhadauria Vs State of Madhya Pradesh & Ors." Against Hon'ble NGT Central Bench Bhopal order dated 31st May 2024. The next hearing of case is scheduled on date 02.09.2024.

Enclosed: As above

31/8/2024
(H.K.Tiwari)
Regional Officer, Ujjain

# Joint Committee Inspection Report

In the Matter of

Original Application No.140/2024

**"Dharmendra Singh Bhadauria Vs State of Madhya Pradesh & Ors."**

w.r.to

Hon`ble National Green Tribunal Central Bench Bhopal order dated 31st May, 2024

Date of Visit: 29th August 2024

# INDEX


| S. No. | Name of the Title | Page No. |
|---|---|---|
| 1 | Inspection Report | 1-4 |
| 2 | Annexure - 01 | 5 |
| 3 | Annexure - 02 | 6-10 |
| 4 | Annexure - 03 | 11-13 |
| 5 | Annexure - 04 | 14-23 |
| 6 | Annexure - 05 | 24-25 |
| 7 | Annexure - 06 | 26 |
| 8 | Annexure - 07 | 27 |
| 9 | Annexure - 08 | 28-30 |
| 10 | Annexure - 09 | 31-39 |

**Joint Committee Inspection Report in the matter of "Dharmendra Singh Bhadauria Vs State of Madhya Pradesh & Ors."**

Hon'ble NGT (CZ), Bhopal vide its order dated 31st May, 2024 in OA no. 140/2024 "Dharmendra Singh Bhadauria Vs State of Madhya Pradesh &Ors' directed as under vide para 6:-

We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-

1. One representative from Collector, Ujjain, Madhya Pradesh
2. One representative from Secretary (Environment), State of Madhya Pradesh
3. One representative from the Member Secretary, Madhya Pradesh Pollution Control Board

The Committee was directed to submit the factual as well as action taken Report to the Hon'ble Tribunal. The joint committee constituted comprising of the following officers:

1. Shri Anukool Jain, Additional District Magistrate, Distt. Ujjain
2. Shri. Hemant Kumar Tiwari, Regional Officer, M.P. Pollution Control Board, Ujjain

In compliance of the above direction, the joint committee visited area under question in Ujjain on 29th August, 2024 to assess the factual status of allegation made in petition.

The other officials present during the inspection are SDM Ujjain city, Shri Jagdish Prasad Malviya, Executive Engineer, Zone no. 6 Nagar Palik Nigam Ujjain, Shri S.K. Sharma, Sub Engineer, Town and Country Planning Ujjain, Shri D. C. Surage, Assistant Engineer, Water and Resource Department, Ujjain along with the Applicant Shri. Dharmendra Singh Bhadauria. Representative of Mittal Resort Shri Parag Mittal were also present at the time of inspection. The Panchnama prepared at

the time of inspection is annexed as **Annexure- 1**.

The main contentions of the petition is "Issue raised in this application is encroachment by non-applicant no. 5 in the green area of River Kshipra within the limits of 200 meter from the Holy River Kshipra, within the prohibited area situated in municipal limits of Ujjain."

The committee made the following observation during site visit on the above mentioned issues:-

1- Town & Country Planning Ujjain has granted the site approval to Smt. Meena Mittal W/o Shri Vijay Mittal, Adi 3, 22 Patwa Bakhar Patni Bazaar Ujjain vide their letter no. 149 dated 31.01.2012 for the development of Hotel in the area 0.418 hectares on survey no. 68/2/2/2 and 68/2/2/3 Gram Nanakheda, Ujjain is annexed as **Annexure – 2.**

2- Nagar Palik Nigam Ujjain has granted Bhawan Nirman Anugya vide their letter no. 775 dated 30.07.2012 to Smt. Meena Mittal W/o Shri Vijay Mittal, Smt. Sarla Mittal and Smt. Jamna Mahajan W/o Shri Umesh Mahajan, survey no. 68/2/2/2, 68/2/2/3 Colony Marg Nanakheda Haripharak Ring Road, Ujjain annexed as **Annexure – 3.**

3- Consent to Establish is granted to M/s Mittal Avenue, Plot no. 67, by outward no. 11113 dated 23.10.2015, CCA Fresh is granted to Hotel Mittal Avenue, Plot no. 67 by outward no. 12066 dated 08.02.2016 & CCA Renewal is granted to M/s Shree Balaji Enterprises, Plot no. 67 by outward no. 20485 dated 14.11.2023 by M.P. Pollution Control Board is annexed as **Annexure – 4.** The consent application for the remaining part of the hotel is under process.

4- Revenue Inspector, Tehsil Kothi Mahal, Ujjain has submitted report to Sub Divisional Magistrate, Anubhag

Kothi Mahal, Ujjain regarding demarcation/site inspection of survey no. 68/2/2/2, 68/2/2/3, 69/1/2 and 69/3 is annexed as **Annexure- 5.**

5- According to Upper Collector, District Ujjain letter no. 8394 dated 05.10.2023 addressed to SDM Revenue, Kothi Mahal reveals that Hotel Mittal/ Mittal Resort, Nanakheda Ujjain has encroached green belt area beside the river up-to 200 meter from the revenue map boundary of river by constructing Marriage garden, area 0.47 hectare, Godown of size 25x60 Sqm, Swimming pool and Cottages area 0.17 hectare at different survey no. Copy of letter is annexed as **Annexure-6.**

6- SDM Revenue, Kothi Mahal vide letter no. 456 dated 27.10.2023 has written to Commissioner, Ujjain Municipal Corporation to direct the concerned to remove the encroachment (permanent construction) from green belt is annexed as **Annexure-7**.

7- Building officer, Zone no. 6, Ujjain Municipal Corporation has issued following letter to Vijay Kumar S/o Kishan Lal, Meena W/o Vijay Kumar, Sarla W/o Pawan Kumar, Jamna W/o Umesh Mahajan survey no. 67, 67/1, 67/2, 68/2/2/2, 68/2/2/3 Hariphatak Marg Ujjain.

| S. No. | Letter No. | M.P.N.P.N Adhiniyam 1956 Section | Subject |
|---|---|---|---|
| 1 | 945/2023 dated 01.12.2023 | Section 307 | बिना स्वीकृति प्राप्त किये अवैध निर्माण के संबंध में |
| 2 | 946/2023 dated 04.12.2023 | Section 307 | बिना स्वीकृति प्राप्त किये अवैध |

3

| | | | |
|---|---|---|---|
| | | | निर्माण के संबंध में |
| 3 | 993/2023 dated 20.12.2023 | Section 436 | अवैध निर्माण हटाए जाने के संबंध में |

Above mentioned letters are annexed as **Annexure-8**.

8- During Joint Committee inspection of the site as guided by ADM, District Ujjain, SDM, Kothi Mahal, Ujjain, Officials of Town and Country Planning, Ujjain Municipal Corporation and Water Resources Department by taking bank of river as a base point 200 meter distance from the origin and High Flood Level (HFL) have been marked. However previously demarcation was already carried out by the Revenue Inspector, Tehsil Kothi Mahal, District Ujjain.

9- Photographs taken during the visit is annexed as **Annexure-9**.

**Conclusion:-**

Further necessary action is to be taken by Ujjain Municipal Corporation regarding encroachment as mentioned in demarcation report.

**Recommendation:-**

Ujjain Municipal Corporation shall remove the aforesaid encroachment portion of green belt area at the earliest.

31/8/2024

(H.K. Tiwari)
Regional Officer
MPPCB, Ujjain

(Anukool Jain)
Additional District Magistrate
District Ujjain

Annexure-1

पंचनामा    दिनांक - 29/8/2024

माननीय एन.जी.टी. प्र.क्र. 140/2024 (सी.जेड.) धर्मेन्द्र सिंह विरुद्ध म.प्र. शासन एवं अन्य के अंतर्गत पारित आदेश दिनांक 31/5/24 के अनुपालन में गठित संयुक्त जाँच दल के सदस्य श्री अतुल जैन ए.डी.एम. उज्जैन एवं श्री हेमन्त कुमार तिवारी क्षेत्रीय अधिकारी म.प्र. प्रदूषण नियंत्रण बोर्ड उज्जैन द्वारा आज दिनांक 29/8/2024 को स्थल निरीक्षण किया गया। निरीक्षण के दौरान तह. अधिकारी महोदय कोठीमहल, श्री जगदीश प्रसाद मालवीय कार्यपालन यंत्री झोन क्र. 6 नगर पालिक निगम, श्री एस.के. शर्मा उपयंत्री नगर तथा ग्राम निवेश उज्जैन, श्री डी.सी. कुलारे सहायक यंत्री जल संसाधन विभाग आवेदक श्री धर्मेन्द्र सिंह भदौरिया एवं होटल मित्तल रिसोर्ट की ओर से श्री पराग मित्तल उपस्थित थे। मौके पर शिप्रा नदी के ~~[illegible]~~ एच.एफ.एल के बिन्दु ~~के~~ एवं नदी किनारे से 200 मीटर की दूरी के बिन्दु को चिन्हांकित किया गया एवं निशान लगाया गया।

अतः पंचनामा तस्दीक किया जो सही है।
नोट - उपस्थित पराग मित्तल द्वारा हस्ताक्षर नहीं किए गए।

[signature] 29/8/2024 (R.O. MPPCB Ujjain)

[signature] 29/8/24

[signature] AE WRD

[signature] 29/08/24 तह. कोठीमहल

[signature] T&CP Ujjain

[signature] 29/8/24 UMC

[signature] 29/08/24 धर्मेन्द्र सिंह

PPU34/11
Annexure-2

# कार्यालय उप संचालक नगर तथा ग्राम निवेश जिला उज्जैन

क्रमांक 149 /पीपीयू/34/11/नग्रानि उज्जैन, दिनांक 31/1/2012
प्रति,

श्रीमती मीना पति श्री विजय मितल आदि–3
22, पटवा बाखर पटनी बाजार
उज्जैन

विषय :– ग्राम नानाखेडा सर्वे क्रमांक 68/2/2/2 एवं 68/2/2/3 रकबा 0.418 हेक्टर भूमि पर होटल हेतु स्थल अनुमोदन बाबद ।
संदर्भ :– आपका आवेदन पत्र दिनांक 25.11..2011

–0–

उपरोक्त विषय में आपके संदर्भित आवेदन जो कि नगर तथा ग्राम निवेष अधिनियम–1973 की धारा–29 के प्रावधानों के तहत दिनांक 25.11..2011 द्वारा उपलब्ध कराये गए दस्तावेजों एवं षपथ–पत्र दिनांक 10.09.2011 के आधार पर विषयांकित भूमि विकास योजना मे आवासीय एवं हरित क्षेत्र में निदिष्ट होने के फलस्वरूप विकास योजना के प्रावधानों के अनुसार सामान्य श्रेणी के होटल,जो भी स्वीकृत एवं स्वीकार्य गतिविधियों में मान्य किये गये है। तदानुसार विषयांकित भूमि पर निदिष्ट प्रयोजन एवं सम्मुख मार्ग व हरित क्षेत्र की निर्दिष्ट चौडाईयां प्रावधानित किया जाकर एतद् द्वारा म0प्र0 नगर तथा ग्राम निवेश अधिनियम 1973 की धारा 30 (1) (ख) तथा म0प्र0 भूमि विकास नियम 1984 के नियम 2 (5) (क) एवं नियम 27 के अधीन ग्राम नानाखेडा सर्वे क्रमांक 68/2/2/2 एवं 68/2/2/3 रकबा 0.418 हेक्टर भूमि पर संलग्न मानचित्र में लाल रंग से किये गये संशोधन अनुसार होटल हेतु स्थल अनुमोदित कर विकास कार्य को क्रियान्वित किये जाने हेतु अनुज्ञा निम्नलिखित शर्तो के अध्यधीन रहते हुए दी जाती हैं:–

1 स्थल तक पहूंच मार्ग प्रार्थी के पूर्व स्वीकृत स्थल मानचित्र मे दर्शाया मार्ग जो कि मौके पर निर्मित है से उपलब्ध है जिसे यथावत संलग्न मानचित्र मे दर्शाये अनुसार विकसित करना होगा ।

2 भूतल पर अधिकतम निर्मित क्षेत्र 40 प्रतिशत तथा अधिकतम फर्षी क्षेत्र अनुपात 1.5 मान्य होगा एवं अधिकतम उचाई 12.0 मीटर (भूतल+3) मान्य होगी। मानचित्र में दर्षाये मार्जिनल ओपन स्पेस को स्थल पर यथावत छोडा जाना आवश्यक होगा। जिस पर किसी भी प्रकार का निर्माण /विकास मान्य नहीं होगा ।

PO
O/C

448Gen-4/vy

6

3 म0प्र0 नगर पालिक निगम अधिनियम 1956 (क्रमांक 23 सन् 1956) तथा इसके तहत निर्मित म0प्र0 नगर पालिका (कालोनाईजर का रजिस्ट्रीकरण निर्बन्धन तथा शर्ते) नियम के तहत अनापत्ति /अनुज्ञा आवश्यक हो तो वह स्थल पर विकास/निर्माण के पूर्व सक्षम प्राधिकारी (आयुक्त, नगर पालिक निगम, उज्जैन) से लेना अनिवार्य होगा एवं उसका पालन सुनिश्चित करना होगा ।

4. संलग्न मानचित्र में दर्षाये हरित क्षेत्र को स्थल पर यथावत खुला रखा जाना आवष्यक होगा तथा उस पर किसी भी प्रकार का निर्माण/विकास मान्य नहीं होगा व उल्लेखित भूमि पर वृक्षारोपण किया जा सकेगा ।

5 संलग्न मानचित्र मे दर्षाये अनुसार कुल भूमि का 35 प्रतिषत क्षेत्र ओपन वाहन पार्किग हेतु छोडा जावें । मेरिज गार्डन के संचालन के संबंध मे कलेक्टर महोदय की अध्यक्षता मे सम्पन्न बैठक दिनांक 15.12.10 के कार्यवाही विवरण में उल्लेखित समस्त दिशा निर्देशों का पालन नगर पालिका निगम उज्जैन व्दारा सुनिश्चित किया जावेगा।

6. भवन अनुज्ञा पृथक से नगर पालिक निगम उज्जैन से उनके नियमो/अधिनियमो के तहत प्राप्त करना आवश्यक होगा ।

7 म.प्र. भूमि विकास नियम 1984 के नियम 81 परिशिष्ट "ठ" एव ठ–क के प्रावधानों के अनुसार पार्किग हेतु प्रावधान रखना आवश्यक होगा । पार्किंग व्यवस्था स्वयं के परिसर में ही करना अनिवार्य होगा। किसी भी दशा में वाहन पार्किंग मुख्य मार्ग पर स्वीकार्य नही होगी ।

8. सक्षम प्राधिकारी,जो की भवनों के आंतरित प्रस्तावों का अनुमोदन करेगा,उस अनुमोदन से पूर्व यह सुनिष्चित करना होगा कि उपरोक्त कण्डिका–7 के अनुसार पार्किगं की गणना की परिपूर्ति करें तथा यदि आवष्यक हो,तो अतिरिक्त पार्किगं के प्रावधान आवेदक से सुनिष्चित करावें ।

9. म.प्र.भूमि विकास नियम 1984 के नियम 78 (4) के प्रावधानों के अनुसार निर्मित होने वाले भवनों में शहरी जल प्रदाय प्रणाली रेन वाटर हार्वेस्टिंग की प्रकिया अपनानी होगी । इसके पष्चात ही भूखंड पर जल विद्युत कनेक्षन संबंधी संस्थाओं के द्वारा किया जा सकेगा।

B
o/c

449Gen-4/vy

10. म.प्र.भूमि विकास नियम–1984 के नियम 83 एवं 84 के प्रावधानों के अनुसार भवन में प्रावधान किये जाने हेतु सक्षम प्राधिकारी द्वारा सुनिष्चित किया जावेगा ।

11 भवन का निर्माण भूकम्प अवरोधी तकनीकी के अनुसार एवं निर्धारित मानकों के अनुसार करना होगा। किसी भी प्रकार की डिजाईन फाल्ट एवं स्वीकृति के विपरीत निर्माण की अवस्था में संभावित हानि संबंधी समस्त जवाबदारी आवेदक की होगी।

12 सक्षम प्राधिकारी नगर भूमि सीमा, नजूल एव अन्य संबंधित विभागें से उनके नियमों/अधिनियमों के अन्तर्गत आवष्यक अनापत्ति/अनुज्ञा प्राप्त की जावें ।

13 संलग्न मानचित्र को भू–स्वामित्व का दस्तावेज नहीं समझा जावें एवं दी गई अनुज्ञा अहस्तातंरित होगी ।

14 भूमि का भू–व्यपवर्तन अनुविभागीय अधिकारी (राजस्व), उज्जैन से उनके नियमों/अधिनियमों के तहत अप्राप्त करना अनिवार्य होगा।

15 यह अनुज्ञा पत्र जारी होने के दिनांक से अधिकतम 3 वर्ष तक मान्य रहेगी, समयावधि बढ़ाने हेतु आवेदन नियत समयावधि के पूर्व कार्यालय में प्रस्तुत करना अनिवार्य होगा ।

16 बहुमंजिला समिति की बैठक दिनांक 28.04.2010 मे लिये गये निर्णय अनुसार बहुमंजिला भवनो के प्रस्तावित निर्माण हेतु निर्धारित राषि अग्निषमन संबंधी सुविधाएं जुटाये जाने हेतु नगर पालिक निगम, के खाते मे जमा कराना आवश्यक होगा । यह राषि स्वीकृत एफ.ए.आर के मान से देय होगी ।

17 यह अनुज्ञा केवल सामान्य होटल उपयोग हेतु दी गई है । इसे किसी भी प्रकार के भूखंड/उप–विभाजन की अनुमति नहीं माना जावें ।

B
O/C

450Gen-4/vy

8

18 किसी भी प्रकार के भू–स्वामित्व संबंधी विवाद उत्पन्न होने पर अथवा उपलब्ध करायी गई जानकारी असत्य पाई जाने पर या इस अनुज्ञा की शर्तो का उल्लघंन होने पर यह अनुज्ञा म0प्र0 भूमि विकास नियम 1984 के नियम 25 के तहत प्रतिसंहत की जा सकेगी।

संलग्नः– एक स्वीकृत मानचित्र

उप संचालक
नगर तथा ग्राम निवेश
उज्जैन

पृ.क्रमांक 150to153/पीपीयू/34/11/नग्रानि उज्जैन, दिनांक 31/1/2012

प्रतिलिपिः–

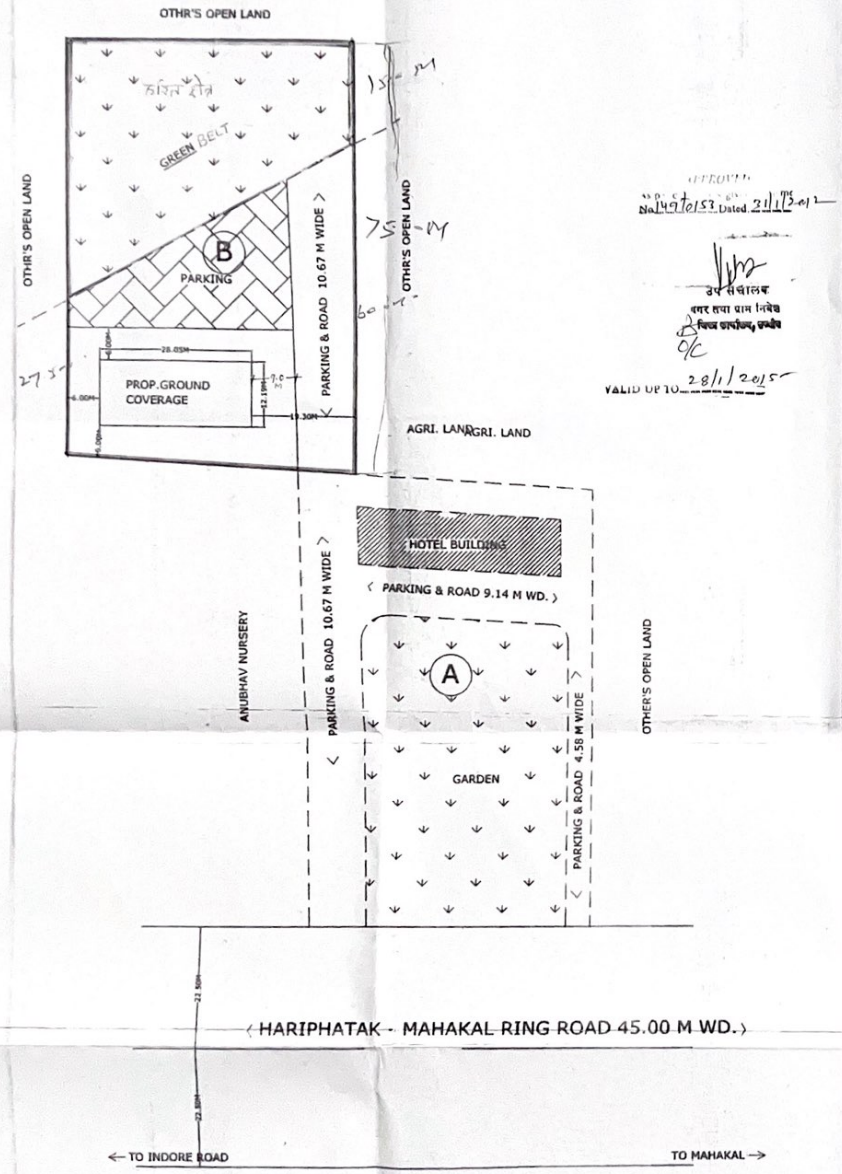
1 अनुविभागीय अधिकारी, उज्जैन सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
2 आयुक्त, नगर पालिक निगम, उज्जैन को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित ।
3 जिला पंजीयक, जिला उज्जैन की ओर अग्रेषित कर लेख है कि वर्ष 2010–11 के बाजार मूल्य मार्गदर्षक सिद्धांत अनुसार विषयांकित भूमि का मूल्य रूपये 1,65,00,000/–प्रति हेक्टर की दर के मान से विकास अनुज्ञा षुल्क जमा कराया गया है। यदि दर इससे भिन्न हो तो कृपया अवगत कराने का कष्ट करें।
4. वेब साईट प्रति

संलग्नः– एक स्वीकृत मानचित्र

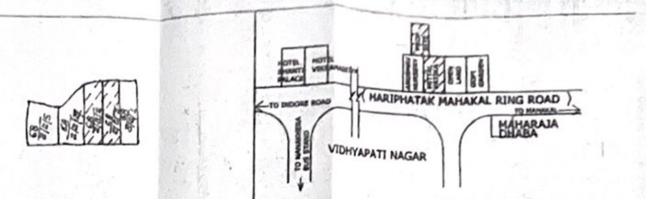
उप संचालक
नगर तथा ग्राम निवेश
उज्जैन

निवेश

451Gen-4/vy




SITE PLAN
(1:500)




KHASRA PLAN (1"=300')

LOCATOIN PLAN (N.T.S.)

APPROVED
No. 149 to 153 Dated 31/1/2012
उप संचालक
नगर तथा ग्राम निवेश
जिला कार्यालय, उज्जैन
VALID UP TO 28/1/2015

# SITE PLAN OF PROPOSED CONSTRUCTION OF HOTEL WITH BASEMENT ON SURVEY NOS.68/2/2/2 & 68/2/2/3 SITUATED AT NANAKHERA, HARIPHATAK - MAHAKAL RING ROAD, UJJAIN(M.P.)

## AREA STATEMENT

| | |
|---|---|
| TOTAL LAND AREA (A+B = 4490.00+4180.00) | : 8670.00 SQM |
| AREA OF LAND 'A' ( ALREADY APPROVED FOR HOTEL) | : 4490.00 SQM |
| AREA OF LAND 'B' ( PROPOSED FOR NEW HOTEL) | : 4180.00 SQM |
| AREA UNDER GREEN BELT | : 1779.28 SQM |
| NET PLANNING AREA | : 2400.72 SQM |
| EXISTING GROUND COVERAGE PORTION 'A' | : 407.26 SQM (9.07%) |
| PROPOSED GROUND COVERAGE PORTION 'B' | : 341.85 SQM (14.24%) |
| TOTAL GROUND COVERAGE (EXIT.+PROPO.) | : 749.11 SQM (10.87% OF NET PLAN.A) |
| NET PLANNING AREA | : 6890.72 SQM |
| MAXIMUM PERMISSIBLE GROUND COVERAGE | : 33.33% |
| MAXIMUM PERMISSIBLE HEIGHT (WITH G+3) | : 12.00 M |
| PERMISSIBLE F.A.R. | : 1.50 |

| OWNERS | ARCHITECT |
|---|---|
| 1. Smt. MEENA MITTAL W/O Sh. VIJAY MITTAL<br>2. Smt. SARLA MITTAL W/O Sh. PAVAN MITTAL<br>3. Smt. JAMNA W/O Sh. UMESH MAHAJAN<br>4. Sh. PAVAN KUMAR MITTAL S/O Sh. KISHANLAL<br>5. Sh.. VIJAY KUMAR MITTAL S/O Sh. KISHANLAL | V.B. FADNIS & ASSOCIATES<br>Architects & Engineers<br>31, Kshapanak Marg,<br>Freeganj UJJAIN (M.P.) |

| | |
|---|---|
| JOB NO. | : 46/06,89/11 |
| DRG. NO. | : 01 |
| DATE | : 15-6-11 |
| SCALE | : 1:500 |
| U.M.C.L. NO. | : 26/10-11 |
| T. & C.P.L. NO. | : 16AR/10 |
| CA.REG. NO. | : CA./79/5391 |

DRAWN BY-ANJU

N

V.B.FADNIS & ASSOCIATES
ARCHITECTS & ENGINEERS
31, KSHAPANAK MARG,
GHASMANDI ROAD,
FREEGANJ, UJJAIN
PHONE NO.- 2517560 (O)
MOB. NO. - 98270-15151

(10)

Annexure-3

मध्य प्रदेश भूमि विकास अधिनियम सन् 1984 के परिशिष्ठ 'द' नियम 27

कार्यालय, नगर पालिक निगम उज्जैन

## भवन निर्माण अनुज्ञा

जावक क्र. 775

प्रकरण क्र. 379 / 2013 / 03 झोन 03

दिनांक 30/7/13

प्रति,

1– श्रीमती मीना मित्तल पत्नि श्री विजय मित्तल

2– श्रीमती सरला मित्तल पत्नि श्री विजय मित्तल

3– श्रीमती जमना महाजन पत्नि श्री उमेश महाजन

सर्वे क्रमांक 68/2/2/2, 68/2/2/3 कालोनी मार्ग नानाखेड़ा हरिफाटक रिंग रोड उज्जैन।

2 भूमि भवन के विकास निर्माण हेतु परमिट की स्वीकृति के लिए आपके आवेदन पत्र क्रमांक 379 दि. 26.04.13 के संदर्भ में भवन निर्माण अनुज्ञा निम्नलिखित निर्बंधन तथा शर्तों के अध्यधीन रहते हुए मंजूर की जाती है:–

अ. यह निर्माण अनुज्ञा तारीख 29 मास जुलाई सन् 2014 तक प्रभावशाली रहेगी।

ब. यदि आवयश्यक हो तो उसके नवीनीकरण हेतु आवेदन–पत्र एक माह के पूर्व प्रस्तुत किया जावे।

3 इस भवन निर्माण अनुज्ञा जिसका कुल क्षेत्रफल ........ वर्ग मीटर निर्मित क्षैत्र 2768.97 वर्ग मीटर हेतु निहित फीस 112357 दिनांक 30/7/13 द्वारा सम्यक रूप से जमा कर दी गई है।

4 आज दिनांक 30 मास जुलाई सन् 2013 को मेरे हस्ताक्षर के अधीन प्रस्तुत की गई। निर्माण आज्ञा निम्न प्रतिबंधो के साथ की जाती है।

1–परिसर में भुजल संवर्धन के लिए रूफ वाटर हावेस्टिंग की व्यवस्था हेतु प्रवधान किया जाना अनिवार्य होगा।

2 भवन के सामने शासकीय भूमि पर किसी प्रकार का रैम्प आदि निर्माण नही करे।

3 भूकम्प रोधी भवन निर्माण के प्रावधानीय आई.एस. कोड 1893,1896, 13920 – 1993, 4326–1993 13827–1993 13828–1993, 13935–1993 अनुसार संलग्न स्ट्रक्चरल ड्राइंग डिजाईन अनुसार आर्किटेक्ट/इंजिनियर से निर्माण कार्य करवाने की जवाबदारी आपकी रहेगी। कार्यालय को आवश्यक रूप से देवे।

5 प्रत्येक बीम व कालम को आई.एस.कोड1893 में किए गए प्रावधान 50 "डी" की लम्बाई में टाईअप किया जावे।

6 आई.एस. कोड 456 के अनुसार कालम बीम एव स्लेब के अतिरिक्त अन्य सीमेंट कांक्रीट का उपयोग करते समय सीमेंट रेशों का सख्त नियत्रंण रखा जावे।

7 निर्माण की दूरी विद्युत लाईन से खडे रूप में 2.5 मीटर एवं आडे रूप में 1.2 मीटर की दूरी बना कर निर्माण कार्य करना होगा।

8 भवन निर्माण के दौरान शासकीय नाली को किसी प्रकार की क्षति नहीं पहुचाए तथा उसमे मलवा, मिट्टी आदि डालकर अवरूद्ध नहीं करे एवं गंदे पानी की निकासी की व्यवस्था स्वयं को करना होगी।

9 पडोसियो के स्वामित्व एवं सुखाधिकारों में हस्तक्षेप नहीं करें। 4 फाउण्डेशन डेप्थ (Soil Test Report) हार्ड स्ट्रेटा कितनी गहराई पर है तत्संबंधी जानकारी इस कार्यालय को आवश्यक रूप से देवें

10 स्वामित्व संबंधी किसी भी विवाद की स्थिति एवं दस्तावेज सेवार्थ विवाद उत्तपन्न होने की दशा में दी गई अनुज्ञा स्वतः ही निरस्त समझी जावेगी।

11 भवन निर्माण सामग्री सार्वजनिक स्थान पर नही रखे एवं भवन का मलवा प्रतिबंधित क्षेत्र पर नहीं डाले।

(11)

Scanned with CamScanner

करें।

13 भविष्य में वसूली योग्य राशि पाए जाने पर निर्माणकर्ता को जमा कराना प्रत्येक दशा में बंधनकारक होगा।

14 कम्पलीशंन प्रमाण–पत्र प्राप्त करने पश्चात ही उपयोग की पात्रता होगी ।

15 पॉच वृक्ष भवन परिसर में आवश्यक रूप से लगावे दी गई स्वीकृति स्वामित्व का प्रमाण नहीं मानी जावेगी।

16 मध्य प्रदेश भूमि विकास नियम 1984 में निहित प्रावधानों एवं शर्तो का पालन करना अनिवार्य होगा।

17 T&CP (नगर तथा ग्राम निवेश) के पत्र क्रमांक 2011–2015 दिनांक 3–11–12 व पत्र क्रमांक 1318–1320 दिनांक 10–5–2013 का अकरथः पालन किया जावे।

18 बेस मेन्ट में पार्किंग की ऊँचाई 2.40 मी. रखी जावे।

19 बेसमेन्ट पार्किंग में आने जाने का मार्ग अलग–अलग रखा जावे।

20 बेसमेंट पार्किंग में हवा व प्रकाश की पर्याप्त व्यवस्था की जावे।

21 M.O.S. Front 12.0m दोनों Side M.O.S. 7.50/7.50m एवम् (21) Back M.O.S. 7.50m रखा जावे।

22 M.O.S पूर्ण रूप से खुला रखा जावे।

23 निर्मित क्षेत्र 33 प्रतिशत रखा जावे।

24 FAR 1.50 रखा जावे।

25 होटल भवन का निर्माण तकनीकी विशेषज्ञों की सलाह व मार्ग दर्शन में किया जावे।

26 भवन में व्यवसाय शुरू करने के पूर्व संबंधित विभाग की N.O.C. ली जाना आवश्यक होगी।

27 भवन / होटल में अग्निशमन की व्यवस्था फायर ऑफिसर की अनुमति/निर्देशानुसार की जाना आवश्यक है।

28 निर्माण के संबंध में एवम् स्वामित्व के संबंध में किसी भी प्रकार की शासकीय / अशासकीय आपत्ति दर्ज होने की दशा में दी गयी भवन निर्माण आज्ञा भूमि विकास अधिनियम 2011 की धारा 25 के तहत् प्रति सहरत कर दी जावेगी।

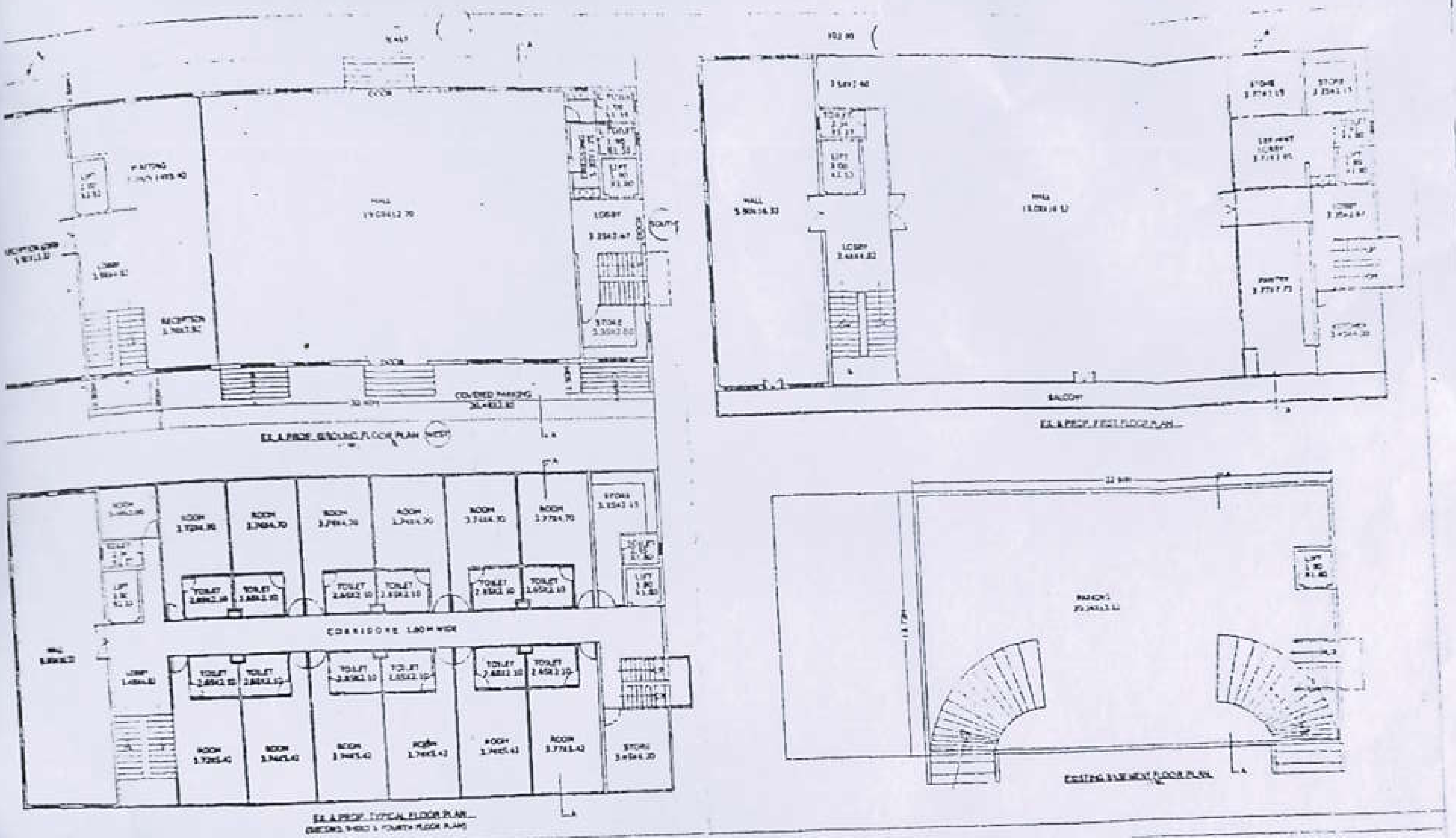
संलग्न : –
2 मानचित्र
1 स्ट्रक्चर ड्राईग

कार्यपालन यंत्री
झोन क्रमांक–5
उज्जैन नगर पालिक निगम, उज्जैन

जावक क्रं.
प्रतिलिपि :–

1– राजस्व अधिकारी सम्पत्तिकर उज्जैन नगर पालिक निगम की ओर सूचनार्थ।

कार्यपालन यंत्री
झोन क्रमांक–5
उज्जैन नगर पालिक निगम, उज्जैन




EXISTING & PROPOSED CONSTRUCTION OF HOTEL ON SURVEY NOS 68/2/2/2 & 68/2/2/3 SITUATED AT NANAKHEDA, HARIPHATAK - MAHAKAL RING ROAD, UJJAIN (M.P.)

OWNER. [redacted]

PARTNERS. 1 [illegible] MITTAL W/O SH. VIJAY MITTAL
2 [illegible] MITTAL W/O SH. PAVAN MITTAL
3 [illegible]
[redacted]

## AREA STATEMENT

| | |
|---|---|
| TOTAL PLOT AREA | 4180.00 SQM |
| AREA UNDER GREEN BELT | 1770.38 SQM |
| NET PLANNING AREA | 2400.72 SQM |
| 1 EXISTING BUILT UP AREA ON BASEMENT PARKING | 283.95 SQM |
| 2 EXISTING BUILT UP AREA ON GROUND FLOOR | 351.33 SQM |
| PROPOSED BUILT UP AREA ON GROUND FLOOR | 83.70 SQM |
| 3 EXISTING BUILT UP AREA ON FIRST FLOOR | 432.14 SQM |
| PROPOSED BUILT UP AREA ON FIRST FLOOR | 102.00 SQM |
| 4 EXISTING BUILT UP AREA ON SECOND FLOOR | 397.09 SQM |
| PROPOSED BUILT UP AREA ON SECOND FLOOR | 103.80 SQM |
| 5 EXISTING BUILT UP AREA ON THIRD FLOOR | 397.09 SQM |
| PROPOSED BUILT UP AREA ON THIRD FLOOR | 103.80 SQM |
| 6 EXISTING BUILT UP AREA ON FOURTH FLOOR | 387.09 SQM |
| PROPOSED BUILT UP AREA ON FOURTH FLOOR | 103.80 SQM |
| TOTAL EXISTING BUILT UP AREA (EXCEPT BASEMENT AREA) | 1864.92 SQM |
| TOTAL PROPOSED BUILT UP AREA (EXCEPT BASEMENT AREA) | 491.10 SQM |
| TOTAL BUILT UP AREA (EXISTING + PROPOSED) | 2356.11 SQM |
| TOTAL PROPOSED BUILT UP AREA (EXCEPT BASEMENT AREA) | 2748.97 SQM |
| PERMISSIBLE F.A.R. | 1.50 |
| ACHIEVED F.A.R. | 1.18 |

OWNER ARCHITECT

V. B. [illegible] & ASSOCIATES

ARCHITECT & ENGINEERS

Annexure - 4

**Madhya Pradesh Pollution Control Board**
मध्यप्रदेश प्रदूषण नियंत्रण बोर्ड

17- Bharatpuri, Ujjain (M.P.) Tele : 0734- 2510984, e-mail- rompcb_ujjain@yahoo.co.in

**ORANGE -SMALL** **CTE-Fresh** **VALIDITY:** EST **CONSENT NO:** CTE-33252 **PCB ID: 23427**

To,

**M/s. Mittal Avenue**
**Plot No. 67, 10- Alakhadham Nagar Ujjain,**
**Hariphatak Ring Road, Nanakheda, Ujjain (M.P.),**
**Dist : Ujjain, Tal : Ujjain,**

**Subject:** Grant of Consent to Establish under section 25 of the Water (Prevention & Control of Pollution) Act,1974

**Ref:** Your Consent to Establish Application Receipt No. 122047 Dt. 14/10/2015

Without prejudice to the powers of this Board under section 25 of the Water (Prevention & Control of Pollution) Act,1974 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to Establish for setting up of an hotel / activities at 10- Alakhadham Nagar Ujjain (M.P.) Hariphatak Ring Road, Nanakheda, Ujjain (M.P.). Phone No. 8818844444

***SUBJECT TO THE FOLLOWING CONDITIONS :-***

**a. Location:** 10- Alakhadham Nagar Ujjain (M.P.) Hariphatak Ring Road, Nanakheda, Ujjain (M.P.), Contact No. 8818844444

**b.Product & Production Capacity: Rooms - 60 (Sixty)**

The consent (for operation) as required shall be granted to your hotel after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before the expected date of commissioning of your hotel. The applicant shall not operate the unit without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent .

**Enclosures:-**
* Conditions under Water Act
* General conditions

PRAVEEN KUMAR TRIVEDI

Digitally signed by PRAVEEN KUMAR TRIVEDI
DN: c=IN, o=MP POLLUTION CONT BOARD, ou=REGIONAL OFFICER, postalCode=456010, st=Madhya Pradesh, cn=PRAVEEN KUMAR TRI
Date: 2015.10.23 17:28:34 +05'30'

Digitally Signed (Physical Signature NOT requires)

Print to PDF without this message by purchasing novaPDF (http://www.novapdf.com/)

**Consent Order**

M.P. Pollution Control Board,-Ujjain
17- Bharatpuri, Ujjain
UJJAIN
UJJAIN
Tele: 0734-2510984

**ORANGE-SMALL** **CCA-Fresh** CONSENT NO: W- **PCB ID: 23427**

To,

**M/s. Hotel Mittal Avenue,**
**Plot No. 67 Hariphatak Ring Road, Nanakheda, Ujjain**
**Dist: Ujjain,**

**Subject:** Grant of Consent to operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974

**Ref:** Your Consent to operate Application Receipt No. 154676 Dt. 13/01/2016

Without prejudice to the powers of this Board under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and without reducing your responsibilities under the said Acts in any way, this is to inform you that this Board grants Consent to operate Hotel/activities one calendar year from the date of Commission of Hotel at **Plot No. 67 Hariphatak Ring Road, Nanakheda, Ujjain (M.P.).**

***SUBJECT TO THE FOLLOWING CONDITIONS:-***

a. **Location: Plot No. 67 Hariphatak Ring Road, Nanakheda.**
b. **The capital investment in lakhs: 250**
c. **Product & Production Capacity:**

| Product | Qty | Qty. In words |
|---|---|---|
| Rooms | 60.00 | Sixty Rooms Only |

The consent (for operation) as required shall be granted to your hotel after fulfillment of all the conditions mentioned above. For this purpose you shall have to make an application to this Board in the prescribed proforma at least Six months before the expected date of commissioning of your hotel. The applicant shall not operate the unit without obtaining consent for operation from the Board and shall not bring in to use any out let for the discharge of effluent.

**Enclosures:-**

* Conditions pertaining to Water Act
* General conditions

e Sign Seeding from UIDAI server
Digitally Sign with Aadhaar

PRAVEEN KUMAR TRIVEDI
Regional Officer
e-Signed On 08/02/2016 17:02:50
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 6327LS972Q


Print to PDF without this message by purchasing novaPDF (http://www.novapdf.com/)

15

M.P. Pollution Control Board - Ujjain
17 - Bharatpuri, Ujjain
UJJAIN
UJJAIN
Tele : 0734- 2510984

# Consent Order

| ORANGE-SMALL | CCA-Renewal | CONSENT NO: *** | PCB ID: 23427 |
|---|---|---|---|

Outward No:20485 14/11/2023 NO: /MPPCB/UJJ

Consent No:AWH-117284

To,

The Occupier,
M/s. Shree Balaji Enterprises,
Plot No. 67 Hariphatak Ring Road, Nanakheda, Ujjain (M.P),
Dist : Ujjain, Tal : Ujjain, SIDC : Not In SIDC, Latitude : 23.1593 Longitude : 75.7791

**Subject:** Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981 and Authorization under Hazardous and other Waste (Management & Transboundary movement) Rules, 2016

**Ref:** Your Consent to Operate Application Receipt No. 1300420 Dt. 03/10/2023 and last communication received on Dt.30/09/2023

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 31/12/2025 & authorisation up to 31/12/2026, subject to the fulfillment of the terms & conditions, enclosed with this letter and-

***SUBJECT TO THE FOLLOWING CONDITIONS :-***

**a. Location:** Plot No. 67 Hariphatak Ring Road, Nanakheda, Ujjain (M.P.),

**b. The capital investment in lakhs:** Rs. 888

**c. Product & Production Capacity:**

| Product | Qty / year |
|---|---|
| Rooms | 60.000 NOS |

*Note:- For any change in above industry shall obtain fresh consent from the board.*

The Validity of the consent is up to 31/12/2025 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

**Enclosures:-**

* Conditions under Water Act
* Conditions under Air Act
* Conditions under Hazardous Rules
* General conditions

eSign Seeding from UIDAI server
Digitally Sign with Aadhaar

Signature Not Verified
Digitally Signed by :
H.K.TIWARI,E.E.
Date: 14/11/2023 06:17:55 PM

**HEMANT KUAMR TIWARI**
**Regional Officer**

**(Organic Authentication on AADHAR from UIDAI Server)**
**TPAV # 8BT4PLP923**

16

M.P. Pollution Control Board - Ujjain
17 - Bharatpuri, Ujjain
UJJAIN
UJJAIN
Tele : 0734- 2510984

**CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-**

1. The daily quantity of trade effluent of the unit shall not exceed 1.500 KL/day, and the daily quantity of sewage of the unit shall not exceed 9.000 KL/day

2. Trade Effluent Treatment:-
The applicant shall operate and maintain effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

| | | |
|---|---|---|
| pH | Between | 5.5 – 9.0 |
| Suspended Solids | Not exceed | 100 mg/l. |
| $BOD_3$ Days 27 °C | Not exceed | 30 mg/l. |
| COD | Not exceed | 250 mg/l. |
| Oil and grease | Not exceed | 10 mg/l. |

| | | |
|---|---|---|
| TDS | Not exceed | 2100 mg/l. |
| Chlorides | Not exceed | 1000 mg/l. |

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall operate and maintain sewage treatment facility to achieve following standards-

| | | |
|---|---|---|
| pH | Between | 5.5 – 9.0 |
| Suspended Solids | Not exceed | 100 mg/l. |
| BOD 3 Days 27 °C | Not exceed | 30 mg/l. |
| COD | Not exceed | 250 mg/l. |
| Oil and grease | Not exceed | 10 mg/l. |
| fecal coliform | Not exceed | 1000 MPN/100 ml |

| Sr | Water Code (Qty in klpd - Kilo Ltr per Day) | WC : 19.000 | WWG : 10.500 | Water Source | Remark |
|---|---|---|---|---|---|
| 1 | Domestic Purpose | 15.000 | 9.000 | Borewell | |
| 2 | Floor / Utensils / Other Washing | 3.000 | 1.500 | Borewell | |
| 3 | Plantation / Horticulture | 1.000 | 0.000 | Borewell | |

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

6. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

7. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

8. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

9. Compilation of Monitoring data-
i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

M.P. Pollution Control Board - Ujjain
17 - Bharatpuri, Ujjain
UJJAIN
UJJAIN
Tele : 0734- 2510984

10. Recording of Monitoring Activities & Results-
i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

(i) The date, exact place and time of sampling
(ii) The dates on which analysis were performed
(iii)Who performed the analysis?
(iv)The analytical techniques or methods used and
(v)The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shell include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

11. Reporting of Monitoring Results:-
Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

12. Limitation of discharge of oil Hazardous Substance in harmful quantities:-
The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relive the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

13. Limitation of visible floating solids and foam:
During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

14. Disposal of Collected Solid waste/sludge-
All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

15. Provision for Electric Power Failure-
The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

16. Prohibition of By pass system of treatment facilities-
The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent in prohibited except :
i. where unavoidable to prevent loss of life or severe property damage, or
ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

17. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

## ***Additional Water condition:-***

1.The hotel shall improve their existing Pollution control facilities and maintain the same properly so that the emission and treated effluent should be achieved within the prescribed standards.
2 The Hotel shall ensure that the treated effluent and emission shall confirm to the standards prescribed by the Board and notified in the M.P. Gazette dated 25.3.88 & shall comply with MoEF Notification dated 4th November 2009.
3. The Hotel management shall install adequate effluent treatment and disposal facility for treatment & disposal of effluent. The unit shall install following pollution control measures within 30 days from issue of this letter :-
• The Hotel management shall construct adequate septic tank and soak pit for treatment and disposal of effluent.
• The Hotel management shall develop adequate arrangement for collection and segregation of solid waste generated along with arrangement of packaging of each type of solid waste separately before providing it to local body for final disposal.

M.P. Pollution Control Board - Ujjain
17 - Bharatpuri, Ujjain
UJJAIN
UJJAIN
Tele : 0734- 2510984

• The Hotel management shall develop adequate solid waste management arrangements, so that unhygienic conditions could not be generated in the vicinity.

4 The unit shall not discharge the treated/untreated effluent outside the premises in any circumstances. The concept of "Zero Discharge" shall be practiced.

5 The Hotel management shall not do any activity which impact any part of lake/pond/water body.

6 Proper arrangements shall be done for complying the provisions under Waste Plastic Rules,2016, to take care of plastic waste, E-Waste (management) Rules, 2016,Solid Waste Management Rules,2016, Construction and Demolition Management Rules, 2016, and Hazardous and other wastes (Management &Transboundary movement) Rules, 2016.

7 Good housekeeping practices shall be adopted by the unit.

## CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall operate and maintain air pollution control system to achieve the level of pollutants to the following standards:-

| Name of section | Capacity | Stack height(mtrs) | Fuel | Control equipment to be installed | P.M, SOX, NOX(mg/NM3) |
|---|---|---|---|---|---|
| D.G. Sets | | 0 | DIE | acoustic enclosure,Fume Extraction System,Green Belt,Hood Cover,Water Sprinkler, | 150,100,50 |

2. The applicant shall observe the following fuel pattern:

| Name of Fuel | Quantity |
|---|---|
| Diesel | |

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
   a. Particulate Matter (less than 10 micron) - 100 μg/m³ (PM10 μg/m³ 24 hrs. basis)
   b. Particulate Matter (less than 2.5 micron) - 60 μg/m³ (PM2.5 μg/m³ 24 hrs. basis)
   c. Sulphur Dioxide [SO2] (24 hrs. Basis) - 80 μg/m³
   d. Nitrogen Oxides [NOx] (24 hrs. Basis) - 80 μg/m³
   e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 μg/m³

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

5. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

6. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

7. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

8. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below..

**(Minimum number of plants to be planted by the unit:-50 Nos. )**

### Additional Air condition:-

1) The Hotel shall install appropriate air pollution control equipment at all points of emission and shall ensure that these are always kept running and in good working order all the time. In case of any failure it shall be immediately rectified or some alternative arrangement shall be made.

(2) The Hotel shall install suitable fumes collection hoods and filters in all kitchens along with vents of adequate heights.

(3) The occupier shall have to provide suitable arrangements for control of fugitive emission.

(4) The Hotel shall install only silent type D.G. Sets. Satisfying the Environmental Standards prescribed in Environmental Protection Rules, 1989. The maximum permissible sound pressure level at 1 mtr. From the enclosure surface shall not be more than 75 dB(A).

(5) The Hotel shall make proper arrangement for safe disposal of solid waste and also obtain valid authorization under Hazardous and other Waste [Management &Trans-boundary Movement) Rules, 2016.

M.P. Pollution Control Board - Ujjain
17 - Bharatpuri, Ujjain
UJJAIN
UJJAIN
Tele : 0734- 2510984

***CONDITIONS PERTAINING TO THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES, 2016:-***

**[See rule 6 (2) ]** **FORM-2**

**FORM FOR GRANT OR RENEWAL OF AUTHORISATION BY STATE POLLUTION CONTROL BOARD TO THE OCCUPIERS, RECYCLERS, REPROCESSORS, REUSERS, USER AND OPERATORS OF DISPOSAL FACILITIES**

1. Number of authorisation and date of issue : ,
2. Reference of application (No. and date) : **COW-1300420, dt: 03/10/2023**
3. COW-1300420, dt: 03/10/2023 of Shree Balaji Enterprises is hereby granted an authorisation based on the enclosed signed inspection report (can be seen in xgn) for generation, collection, reception, storage, transport, reuse, recycling, recovery, pre-processing, co-processing, utilisation, treatment, disposal or any other use of hazardous or other wastes or both on the premises situated atPlot No. 67 Hariphatak Ring Road, Nanakheda, Ujjain (M.P, Phone No. 8818844444

## Details of Authorisation

| Category of Hazardous Waste as per the Schedules I, II and III of these rules | Authorised mode of disposal or recycling or utilisation or co-processing, etc. | Quantity (ton/annum) |
|---|---|---|
| Used or Spent Oil(5.1) | DST,REU | 0.050-M.T |

(1) The authorisation shall be valid for a period of 31/12/2026

(2) The authorisation is subject to the following general and specific conditions (Please specify any conditions that need to be imposed over and above general conditions, if any):

## *A. General conditions of authorisation:*

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.

3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.

4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty

7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.

8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.

9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.

10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.

11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.

12. An application for the renewal of an authorisation shall be made as laid down under these Rules.

M.P. Pollution Control Board - Ujjain
17 - Bharatpuri, Ujjain
UJJAIN
UJJAIN
Tele : 0734- 2510984

13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

15. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

## B. *Specific conditions:*

1. The industry shall display the information on hazardous waste generated on notice board of size 6' x 4' (in Hindi & English) outside the unit main gate along with quantity and nature of hazardous chemicals being handled in the plant, including wastewater, air emission and hazardous wastes.

2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.

## *Additional Haz condition:-*

1. The industry shall obtain insurance under Public Liability Insurance Act, if applicable and shall submit a copy to the board.

2. Any unauthorized change in production capacity, process, raw materials, personnel, equipments etc. as mentioned in the application by the person authorized shall constitute a breach of this authorisation.

3. The unit shall maintain the records of hazardous waste as per the Form-3 of rule 6(5) and shall online submit the annual return in Form-4 as per rule 6(5) 20(2) to this office on or before 30th June every year and preferably before 30th April.

4. The information regarding quantity of hazardous wastes generated and its analysis report should be sent to the Board online at least annualy.

5. Hazardous Waste Storage Site & Danger signboard shall be provided with all safety devices at the storage site.

6. The authorized person shall inform the name and address of the contact person / occupier responsible for hazardous waste management.

7. In case of importing Hazardous Waste, occupier shall apply to the M.P. Pollution Control Board, 180 days in advance in Form-6, for permission to import of the waste as per Rule 13(i) of Hazardous and other Waste (Management and Transboundary Movement) Rule 2016 as amended up to date.

8. In the event of any accident due to handling of hazardous wastes, the authorized person must inform immediately to the Regional Office & Head office of the board on fax/telephone/email-it_mppcb@rediffmail.com about the incident and detail report should be sent in Form No.5 as per Rule-10 of Hazardous and other Waste (Management and Transboundary Movement) Rule 2016 as amended upto date.

M.P. Pollution Control Board - Ujjain
17 - Bharatpuri, Ujjain
UJJAIN
UJJAIN
Tele : 0734- 2510984

***GENERAL CONDITIONS:***

1. The non hazardous solid waste arresting in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

**Non Hazardous Solid wastes:-**

| Type of waste | Quantity | Disposal |
|---|---|---|
| Scrap/ Plastic packing material wood, card board, gunny begs etc | | Sale to authorized party/As Per CPCB. MoEF Guide lines / Others. |

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

a. To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.

b. To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.

c. To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.

d. To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,

e. To sample at reasonable times any discharge or pollutants.

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

6. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

7. The applicant shall submit such information, forms and fees as required by the board not letter than 180 day prior to the date of expiration of this consent/authorisation

8. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

9. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

(a) Violation of any terms and conditions of this Consent.
(b) Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
(c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

10. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

***Additional condition:-***

SPECIAL CONDITIONS:-

1. Hotel shall have to provide adequate facility for proper treatment of domestic waste water. The Hotel shall ensure that the quality of treated effluent shall conform to the prescribed standards of the Board & notified in M. P. Govt. Gazette dated 25.03.88 and 15.11.2002
2. The hotel shall install & commission the sewage treatment facility before start of activity.
3. The quantity of the domestic effluent shall not exceed 25 m3/day respectively
4. The treated effluent shall be completely reused within the premises. No effluent shall be let outside of hotel premises in any circumstances.
5. The hotel shall monitor the quality of treated effluent and report shall be submitted once in year.
6. A separate electric meter shall be installed for running the sewage treatment plant and reading shall be submitted to the

M.P. Pollution Control Board - Ujjain
17 - Bharatpuri, Ujjain
UJJAIN
UJJAIN
Tele : 0734- 2510984

Board.

7. Hotel shall do extensive tree plantation within premises for general improvement of Environment.
8. Hotel shall submit environmental statement to the Board annually before 30th September.
9. Water meter shall be installed and consumption of water shall be recorded and statement shall be submitted to the Board.
10. Good housekeeping shall be maintained within hotel premises.
11 In case of change of ownership/ management, the name and addresses of new owners/partners/directors/proprietor should immediately be intimated to the Board.
12. Any change in Hotel capacity (Rooms), shall be intimated to the Board. For any enhancement of the above prior permission of the Board shall be obtained.
13. The Board reserves the right to revoke the consent as and when deemed necessary. Board also reserves the right to amend/cancel above condition as and when deemed necessary.

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act,1974 , The Air (Prevention & Control of Pollution) Act,1981 and the Authorization under Hazardous Waste (Management handling & Transboundary movement) Amended Rule, 2016 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

eSign
Digitally Sign with Aadhaar

**(Organic Authentication on AADHAR from UIDAI Server)**
**TPAV # 8BT4PLP923**

**HEMANT KUAMR TIWARI**
**Regional Officer**

Annexure-5

## कार्यालय राजस्व निरीक्षक वृत्त–कोठीमहल तहसील कोठीमहल, जिला–उज्जैन

उज्जैन, दिनांक 22/09/23

क्रमांक 52/रा.नि/2023

प्रति,

श्रीमान अनुविभागीय अधिकारी महोदय
अनुभाग कोठी महल

विषय :– सीमांकन/स्थल जांच प्रतिवेदन।

संदर्भ :– श्रीमान के आदेश क्र.316/री–1/2023 दिनांक 05/09/2023 के पालन में।

विषयांतर्गत संदर्भित पत्र के पालन में ग्राम नानाखेड़ा प.ह.नं. 01 तहसील कोठी महल स्थित सर्वे क्रमांक 69/1/2 रकबा 0.732 हेक्टर पर सीमांकन/स्थल जांच की गई। वर्तमान खसरा अभिलेख वर्ष 2023–24 अनुसार भूमिस्वामियों की जानकारी निम्नानुसार है :–

| सर्वे क्रमांक | रकबा | भूमिस्वामी |
|---|---|---|
| 68/2/2/2 | 0.209 | मीना मित्तल पति विजय मित्तल निवासी पाटनी बाजार उज्जैन |
| 68/2/2/3 | 0.209 | सरला मित्तल पति पवन मित्तल निवासी 22 पटवा बाखल उज्जैन हि.1/2 जमना महाजन पति उमेश महाजन निवासी 10 क्षीरसागर उज्जैन हि.1/2 |
| 69/1/2 | 0.732 | मेसर्स मित्तल रिर्सोट्स नानाखेडा हरिफाटक रिंग रोड उज्जैन द्वारा पराग मित्तल पिता विजय मित्तल निवासी अलखधाम नगर उज्जैन |
| 69/3 | 1.881 | मेसर्स मित्तल रिर्सोट्स नानाखेडा हरीफाटक रिंग रोड उज्जैन द्वारा भागीदार मीना मित्तल पति विजयकुमार मित्तल सुचिता पति पुनितकुमार, पुनितकुमार मित्तल एच.यू.एफ द्वारा कर्ता पुनितकुमार पिता विजय कुमार मित्तल नेहा पति अजयकुमार मित्तल निवासी 109 अलखधाम नगर उज्जैन |
| 73 | 3.449 | (शासकीय) मध्यप्रदेश शासन |

वर्तमान पटवारी नक्शे में सर्वे क्रमांक 69/1/2 की बटांकन तरमीम नहीं पाई गई। मौके पर मूल आकृति 69/1 की चर्तुसीमा का सीमांकन कर जॉच की गई। जिसमें कुछ भूमि रिक्त व शेष भूमि पर सोयाबीन की फसल होना पाया गया। शिकायत के परिपेक्ष्य में मित्तल होटल द्वारा निर्मित मैरिज गार्डन/रेस्टोरेंट/बाउण्ड्रीवाल आदि का मौका जांच की गई। वर्तमान में सडक व क्षिप्रा नदी की सीमा का जरीब से मिलान करने पर नक्शे की तुलना में मौके पर 1 जरीब लम्बाई की कमी पाई गई। जिसका कारण नदी में कटाव व पानी का वर्षाऋतु के कारण बढ जाना प्रतीत होता है। मित्तल होटल द्वारा निर्मित मैरिज गार्डन (ग्रासलैण्ड) व गोदाम (टीनछत) का सर्वे क्रमांक 69/3 में स्थित होना पाया गया जो कि वर्तमान खसरे में मेसर्स मित्तल रिर्सोट्स नानाखेडा हरीफाटक रिंग रोड उज्जैन द्वारा भागीदार मीना मित्तल पति विजयकुमार मित्तल सुचिता पति पुनितकुमार, पुनितकुमार मित्तल एच.यू. एफ द्वारा कर्ता पुनितकुमार पिता विजय कुमार मित्तल नेहा पति अजयकुमार मित्तल निवासी 109 अलखधाम नगर उज्जैन के नाम से दर्ज है व स्विमिंग पूल व कॉटेज सर्वे क्र. 68/2/2/2 व

genral-leter

Scanned with CamScanner

68/2/2/3 में स्थित होना पाया गया जो कि क्रमशः मीना मित्तल पति विजय मित्तल पाटनी बाजार उज्जैन व सरला मित्तल पति पवन मित्तल निवासी 22 पटवा बाखल उज्जैन हि. जमना महाजन पति उमेश महाजन निवासी 10 क्षीरसागर उज्जैन हि.1/2 के नाम दर्ज है। हरित नदी की राजस्व नक्शे की सीमा से 200 मीटर तक मानकर जॉच करने पर मैरिज गार्डन का क्षे 0.470 हेक्टर, गोडाउन 25X60 वर्गमीटर व स्विमिंगपूल व कॉटेज का क्षेत्रफल 0.178 हेक्टर हरित क्षेत्र में होना पाया गया। हरित क्षेत्र संबंधी चिंहाकन वर्तमान पटवारी नक्शा ट्रेस में किया गया। नगर व ग्राम निवेश विभाग उज्जैन (TNCP) द्वारा क्षिप्रा नदी से हरित क्षेत्र कितनी दूरी तक है का अभिमत लिया जाना उचित होगा।

अतः अग्रिम उचित कार्यवाही हेतु प्रतिवेदन सादर प्रेषित है।

संलग्न :–

(1) मौका पंचनामा
(2) नक्शा अक्श
(3) फील्डबुक
(4) सूचना पत्र
(5) खसरा नकल

राजस्व निरीक्षक
(कोठीमहल)
तहसील कोठीमहल
जिला उज्जैन

genral-leter

Scanned with CamScanner

25

Annexure-6

# कार्यालय कलेक्टर एवं जिला दण्डाधिकारी
## जिला उज्जैन म०प्र०

दिनांक 5 10 2023

क्रमांक / शिकायत / 8394 / 2023
प्रति,

अनुविभागीय अधिकारी (राजस्व)
अनुभाग कोठी महल, जिला उज्जैन

विषयः— हरित क्षेत्र की भूमि पर श्रीमती मीना पति विजय मित्तल आदि 3 द्वारा ऐतिहासिक धार्मिक धरोहर क्षिप्रा नदी से लगी ग्राम नानाखेडा की भूमि सर्वे कमांक 69/1/2 रकबा 0.7320 हेक्टयर पर सैकडो डम्फर भराव कर पक्का निर्माण कर बाउण्ड्रीवाल बना दिया है जिस पर भागीदारों द्वारा रेस्टोरेंट / मैरिज गार्डन आदि का कार्य अवैध रूप से राजस्व की हानि आदि संबंधित विषय पर वैधानिक कार्यवाही किये जाने विषयक।

संदर्भः— आपका प्रतिवेदन क्रमांक 17 / अ–74 / 23–24 दिनांक 27.09.2023

विषयांतर्गत संदर्भित प्रतिवेदन अवलोकन करे। आपके द्वारा प्रतिवेदित किया गया है कि मित्तल होटल द्वारा निर्मित मैरिज गार्डन (ग्रासलैण्ड) व गोदाम (टीनछत) का सर्वे कमांक 69/3 में स्थित होना पाया गया जो कि वर्तमान खसरे में मेसेर्स मित्तल रिर्सोट्स नानाखेडा हरिफाटक रिंग रोड उज्जैन द्वारा भागीदार मीना मित्तल पति विजयकुमार मित्तल, सुचिता पति पुनीतकुमार मित्तल, पुनीतकुमार मित्तल एच. यू.एफ. द्वारा कर्ता पुनीतकुमार पिता विजय कुमार मित्तल, नेहा पति अजयकुमार मित्तल निवासी 109 अलखधाम नगर उज्जैन के नाम से दर्ज है व स्विमिंग पूल व कॉटेल सर्वे कमांक 68/2/2/2 व 68/2/2/3 में स्थित होना पाया गया जो कि कमशः मीना मित्तल पति विजय मित्तल निवासी पाटनी बाजार उज्जैन व सरला मित्तल पति पवन मित्तल निवासी 22 पठवा बाखल उज्जैन हि.1 जमना महाजन पति उमेश महाजन निवासी 10 क्षीरसागर उज्जैन हि.1/2 के नाम दर्ज है। हरित क्षेत्र नदी की राजस्व नक्शे की सीमा से 200 मीटर तक में मैरिज गार्डन का क्षेत्र 0.470 हेक्टर, गोडाउन 25X60 वर्गमीटर व स्विमिंगपूल व कॉटेल का क्षेत्रफल 0.178 हेक्टर हरित क्षेत्र में होना पाया गया।

अतः उक्त संबंध में प्रकरण दर्ज कर विधि अनुसार आदेश पारित करें तथा पारित निर्णय अनुसार नगर निगम उज्जैन से समन्वय स्थापित कर आगामी वैधानिक कार्यवाही संपादित करें।

अपर कलेक्टर
जिला उज्जैन
दिनांक 5 .10.2023

पृ.क्रमांक / 8394 / शिकायत / 2023
प्रतिलिपिः—
1. निज सहायक, कलेक्टर जिला उज्जैन की ओर सूचनार्थ प्रेषित।

अपर कलेक्टर
जिला उज्जैन

Scanned with CamScanner

Annexure-7

# कार्यालय अनुविभागीय अधिकारी ,कोठी महल, उज्जैन

दिनांक 27.10.2023

[illegible]

प्रति,
[illegible] महोदय
[illegible]

विषय:- [illegible] नदी के [illegible] की भूमि सर्वे क्रमांक 69/1/2 [illegible] [illegible] इफर भराव कर पक्का निर्माण कर बाउण्ड्रीवाल बना दिया है जिस पर [illegible] द्वारा [illegible] मैरिज गार्डन आदि द्वारा किए गये अवैध अतिक्रमण हटाये जाने के संबंध में।

संदर्भ:- [illegible] कलेक्टर टीएल [illegible] का पत्र क्रमांक [illegible] दिनांक 29.08.23।

—000—

[illegible] लेख है कि शिकायतकर्ता संपादक प्रकाश विशाल [illegible] समाचार [illegible] के [illegible] के द्वारा आवेदन प्रस्तुत कर आरोप लगाये है द्वारा श्रीमती मीना पति विजय मित्तल [illegible] क्षेत्र की भूमि ऐतिहासिक धार्मिक धरोहर क्षिप्रा नदी से लगी ग्राम नानाखेड़ा की भूमि सर्वे क्रमांक [illegible] रकबा 0.7320 हेक्टेयर पर [illegible] [illegible] भराव कर पक्का निर्माण कर बाउण्ड्रीवाल बनाने एवं [illegible] [illegible] की हानि आदि के संबंध में वैधानिक कार्यवाही किये जाने के संबंध में शिकायती आवेदन प्रस्तुत किया।

[illegible] के संबंध में राजस्व निरीक्षक से जाँच प्रतिवेदन लिया गया प्रतिवेदन अनुसार सीमांकन रिपोर्ट [illegible] [illegible] होटल द्वारा निर्मित मैरिज गार्डन (ग्रासलैण्ड) व गोदाम (टीनछत) का सर्वे क्रमांक 69/3 में स्थित [illegible] गया जो कि वर्तमान खसरे में मेसर्स मित्तल रिसॉर्ट्स नानाखेड़ा हरीफाटक रिंग रोड उज्जैन द्वारा [illegible] मीना मित्तल पति विजयकुमार मित्तल, पुचिता पति पुनितकुमार मित्तल, पुनितकुमार मित्तल एवं [illegible] [illegible] पुनितकुमार पिता विजय कुमार मित्तल, नेहा पति अजयकुमार मित्तल निवासी 109 अलखधाम नगर [illegible] के नाम से दर्ज है व स्विमिंग पूल व कॉटेज सर्वे क्रमांक 68/2/2/2 व 68/2/2/3 में स्थित [illegible] [illegible] जो कि क्रमशः मीना मित्तल पति विजय मित्तल निवासी पाटनी बाजार उज्जैन व सरला मित्तल पति [illegible] निवासी 22 पटवा बाखल उज्जैन हि.1 जगना महाजन पति उमेश महाजन निवासी 10 क्षीरसागर [illegible] हि.1/2 के नाम दर्ज है। हरित क्षेत्र नदी की राजस्व नक्शे की सीमा से 200 मीटर तक में मैरिज गार्डन [illegible] हरित क्षेत्र में होना पाया गया।

[illegible] कलेक्टर महोदय द्वारा ग्रीन बेल्ट पर स्थायी निर्माण हटाने के संबंध में प्राप्त निर्देश के पालन में [illegible] कि [illegible] ग्रीन बेल्ट पर स्थायी निर्माण हटाने हेतु सर्वसंबंधित को निर्देशित करने का कष्ट करें।

अनुविभागीय अधिकारी
कोठी महल उज्जैन

456/री01/2023/ उज्जैन दिनांक [illegible].10.2023

प्रतिलिपि:-
1. कलेक्टर महोदय जिला उज्जैन की ओर सूचनार्थ।
2. पुलिस अधीक्षक जिला उज्जैन की ओर सूचनार्थ
3. तहसीलदार तहसील कोठी महल जिला उज्जैन की ओर लेख है कि नगर पालिक निगम से समन्वय [illegible] कर अतिक्रमण हटाने हेतु 03 दिवस में कार्यवाही की इस कार्यालय को अवगत करावे।
4. थाना प्रभारी थाना नानाखेड़ा की ओर सूचनार्थ एवं आवश्यक बल उपलब्ध कराने हेतु पालनार्थ।
5. राजस्व निरीक्षक एवं पटवारी नानाखेड़ा की ओर सूचनार्थ एवं पालनार्थ।

अनुविभागीय अधिकारी
कोठी महल उज्जैन

27

Scanned with CamScanner

Annexure-8

# कार्यालय नगर पालिक निगम उज्जैन, म.प्र.

(नगर निवेश, झोन क्रमांक 06)

– सुचना पत्र –

(म.प्र.न.पा.नि. अधिनियम 1956 की धारा 307 के अन्तर्गत)

क्रमांक..945..../2023 • उज्जैन, दिनांकः– 01/12/2023

प्रति,

विजय कुमार पिता किशन लाल, मीना पति विजय कुमार,
सरला पति पवन कुमार, जमना पति उमेश महाजन
या जो भी सम्बंधित स्वामी हो
सर्वे क्रमांक 67, 67/1, 67/2 एवं 68/2/2/2 से 68/2/2/23 हरीफाटक मार्ग, उज्जैन

विषयः– बिना स्वीकृति प्राप्त किये अवैध निर्माण के सम्बन्ध में।

——00——

उपरोक्त विषयांकित पत्र के क्रम में लेख है की, आपको सूचित किया जाता है कि आपके द्वारा सर्वे क्रमांक 67, 67/1, 67/2 एवं 68/2/2/2 से 68/2/2/23 हरीफाटक मार्ग, उज्जैन में (ग्रासलैंड) व गोदाम (टिनछत) स्वीमिंग पूल, काटेज का स्वीक्रति के विपरीत अवैध निर्माण कर लिया गया है। उक्त निर्माण कार्य म.प्र.नगर पालिक निगम अधिनियम 1956 की धारा 307 के प्रावधानों के अंतर्गत अवैध निर्माण की श्रेणी में आता है।

अतः उपरोक्त अवैध निर्माण कार्य क्यों नहीं गिराया जावे ? यदि इस संबंध में आपको कोई वृतांत पत्र / दस्तावेज या आपत्ति / अनुमति पत्र प्रस्तुत करना हो तो 3 दिवस या उसके पूर्व मेरे कार्यालय में आपके या विधिवत प्राधिकृत कार्य प्रतिनिधि द्वारा हस्ताक्षरित प्रस्तुत करें। आपके द्वारा यदि इस संबंध में कोई वृतांत पत्र / दस्तावेज या आपत्ति / अनुमति पत्र विहित दिनांक अथवा इसके पूर्व प्रस्तुत नहीं किया गया तो उस स्थिति में मध्य प्रदेश नगर पालिका निगम अधिनियम 1956 की धारा-307 प्रावधानों के अंतर्गत एक पक्षीय कार्यवाही की जाकर विधि अनुसार निर्णय लिया जाकर उपरोक्त अवैध निर्माण कार्य को हटा दिया जावेगा जिसका समस्त प्रकार का सर्फा/व्यय आपसे वसूल किया जावेगा।

संबंधित सूचित हो

भवन अधिकारी
(आयुक्त के अधिकारों से वैष्ठित)
नगर पालिक निगम, उज्जैन

नोटः– सूचना पत्र की तामील न लेने पर मौके पर चस्पा किया जावे।

2/12/23

(28)

Scanned with CamScanner

कार्यालय नगर पालिक निगम उज्जैन, म.प्र.

(नगर निवेश, झोन क्रमांक 06)

– द्वितीय सूचना पत्र –

(म.प्र.न.पा.नि. अधिनियम 1956 की धारा 307 के अन्तर्गत)

क्रमांक/...946.../2023 उज्जैन, दिनांक:– 04/12/2023

प्रति,

विजय कुमार पिता किशन लाल, मीना पति विजय कुमार,

सरला पति पवन कुमार, जमना पति उमेश महाजन

या जो भी सम्बंधित स्वामी हो

सर्वे क्रमांक 67, 67/1, 67/2 एवं 68/2/2/2 से 68/2/2/23 हरीफाटक मार्ग, उज्जैन

विषय:– बिना स्वीकृति प्राप्त किये अवैध निर्माण के सम्बन्ध में।

——00——

उपरोक्त विषयांकित पत्र के क्रम में लेख है की, आपको सूचित किया जाता है कि आपके द्वारा सर्वे क्रमांक 67, 67/1, 67/2 एवं 68/2/2/2 से 68/2/2/23 हरीफाटक मार्ग, उज्जैन में (ग्रासलैंड) व गोदाम (टिनछत) स्वीमिंग पूल, काटेज का स्वीक्रति के विपरीत अवैध निर्माण कर लिया गया है। उक्त निर्माण कार्य म.प्र.नगर पालिक निगम अधिनियम 1956 की धारा 307 के प्रावधानों के अंतर्गत अवैध निर्माण की श्रेणी में आता है।

अतः उपरोक्त अवैध निर्माण कार्य क्यों नहीं गिराया जावे ? यदि इस संबंध में आपको कोई वृतांत पत्र / दस्तावेज या आपत्ति / अनुमति पत्र प्रस्तुत करना हो तो 1 दिवस या उसके पूर्व मेरे कार्यालय में आपके या विधिवत प्राधिकृत कार्य प्रतिनिधि द्वारा हस्ताक्षरित प्रस्तुत करें। आपके द्वारा यदि इस संबंध में कोई वृतांत पत्र / दस्तावेज या आपत्ति / अनुमति पत्र विहित दिनांक अथवा इसके पूर्व प्रस्तुत नहीं किया गया तो उस स्थिति में मध्य प्रदेश नगर पालिका निगम अधिनियम 1956 की धारा-307 प्रावधानों के अंतर्गत एक पक्षीय कार्यवाही की जाकर विधि अनुसार निर्णय लिया जाकर उपरोक्त अवैध निर्माण कार्य को हटा दिया जावेगा जिसका समस्त प्रकार का सर्फा/व्यय आपसे वसूल किया जावेगा।

संबंधित सूचित हो

भवन अधिकारी

(आयुक्त के अधिकारों से वैष्ठित)

नगर पालिक निगम, उज्जैन

नोटः– सूचना पत्र की तामील न लेने पर मौके पर चस्पा किया जावे।

05/12/2023

18.00 pm

29

Scanned with CamScanner

कार्यालय नगर पालिक निगम उज्जैन, म.प्र.

(नगर निवेश विभाग, झोन क्रमांक 06)

(मध्यप्रदेश नगर पालिक निगम अधिनियम 1956 की धारा 436 के अन्तर्गत)

—: सूचना पत्र :—

क्रमांक :— 993 / 2023 उज्जैन दिनांक :— 20/12/23

प्रति,

विजय कुमार पिता किशन लाल, मीना पति विजय कुमार

सरला पति पवन कुमार, जमना पति उमेश महाजन

जो भी सम्बंधित स्वामी हो

सर्वे क्रमांक 67, 67/1, 67/2 एवं 68/2/2/2 से 68/2/2/23 हरीफाटक मार्ग, उज्जैन।

विषय :— अवैध निर्माण हटाए जाने के संबध में।

संदर्भ :— इस कार्यालय का पत्र क्र. 946 दिनांक 05/12/23।

उपरोक्त विषयांकित एंव संदर्भित पत्र के क्रम में आपको सूचित किया जाता है कि इस कार्यालय के उक्त संदर्भित सूचना पत्र के पालन में आपके द्वारा प्रश्नाधीन अवैध निर्माण अभी तक नहीं हटाया गया हैं।

अतः आपको मध्यप्रदेश नगर पालिक निगम अधिनियम की धारा 436 के तहत अंतिम रूप से सूचित किया जाता है, कि आपका संपूर्ण अवैध निर्माण तत्काल स्वयं हटा लेवे अन्यथा नगर निगम द्वारा समस्त अवैध निर्माण हटा दिया जावेगा। जिसके समस्त प्रकार के हर्जे-खर्चे एवं परिणाम का उत्तरदायित्व आपका होगा तथा तुड़ाई का खर्च (सर्फा) भी आपसे ही वसूल किया जावेगा।

संबंधित सूचित हो।

भवन अधिकारी,

(आयुक्त के अधिकारों से वैष्ठित)

(झोन क्रमांक 06)

नगर पालिक निगम उज्जैन

20.12.23 340

30

Scanned with CamScanner

GPS Map Camera
Ujjain, Madhya Pradesh, India
5Q5H+73Q, Ujjain, Sawara Khedi, Madhya Pradesh 456010, India
Lat 23.158904°
Long 75.777546°
29/08/24 02:36 PM GMT +05:30
Google

GPS Map Camera
Ujjain, Madhya Pradesh, India
5Q5H+73Q, Ujjain, Sawara Khedi, Madhya Pradesh 456010, India
Lat 23.158888°
Long 75.77722°
29/08/24 02:57 PM GMT +05:30
Google

GPS Map Camera
Google
Ujjain, Madhya Pradesh, India
5Q5H+73Q, Ujjain, Sawara Khedi, Madhya Pradesh 456010, India
Lat 23.158835°
Long 75.777206°
29/08/24 02:57 PM GMT +05:30

200M